

BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
COURT 1

CP(IB) 763/9/NCLT/AHM/2019

Coram: MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)  
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE THE AHMEDABAD BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 16.03.2021

Name of the Company:

Fritta India Pvt Ltd  
V/s  
Lexus Granito (India) Ltd

Section:

9 of the Insolvency & Bankruptcy Code, 2016

**ORDER**

Learned Counsel Mr. Anandodaya Mishra appeared for the Operational Creditor. Learned Counsel Mr. Sandeep N Bhatt appeared for the Corporate Debtor.

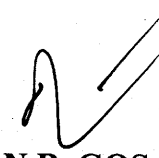
Learned Counsel for the Operational Creditor submits that agreement is executed between the parties and he seeks permission to withdraw the matter. Permission is granted. Matter stands withdrawn with a liberty to get this application revived, in case, settlement fails.

Accordingly, CP (IB) 763 of 2019 stands withdrawn and disposed of.

  
(VIRENDRA KUMAR GUPTA)  
MEMBER (TECHNICAL)

Dated this the 16th day of March, 2021

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(MADAN B. GOSAVI)  
MEMBER (JUDICIAL)